

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
01-04-2024 AT 10:30 AM**

**CP(IB) No.1/7/HDB/2023
IA(IBC) 1861/2023 & IA(IBC) 40, 639 & 640/2024 in
CP(IB) No.1/7/HDB/2023
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

M/s. Enact Technologies Pvt Ltd

...Financial Creditor

AND

Sreeven Infocom Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

IA(IBC) 40/2024

Mr Krishna Mohan Gollamudi, Resolution Professional present through Video Conference.

Since IA No 1861/2023 is pending orders in IA No 40/2024 not pronounced. Let IA No 40/2024 be called **for orders on 03.05.2024.**

IA(IBC) 1861/2023

Learned Senior Counsel Mr Vivek Reddy, for applicant present through Video Conference.

Learned Senior Counsel Mr Krishna Grandi along with the counsel on record Mr Amir Bavani, for Respondent No.3 present through Video Conference.

Mr Krishna Mohan Gollamudi, Resolution Professional present through Video Conference.

Heard learned senior counsel for the applicant. **For orders on 03.05.2024.** Meanwhile, written submissions within 10 days from today to be e-filed and physically.

IA(IBC) 639/2024

Learned Senior Counsel Mr Krishna Grandi along with the counsel on record Mr Amir Bavani, for Applicant present through Video Conference.

This is an application for urgent listing of IA No 640/2024 which was already listed. Hence, **this IA becomes infructuous.**

IA(IBC) 640/2024

This is an application to receive additional documents. Notice given. counter filed. Heard both sides. Documents received, subject to the objections of the respondent in this IA. Accordingly, **this application is allowed and disposed of.**

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)